

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).13328-13332/2003

(From the judgement and order dated 07/02/2003 in MFA No. 1/2001 &amp; MFA No. 4571/2000 &amp; MFA No. 4572/2000 &amp; MFA No. 4573/2000 &amp; MFA No. 4574/2000 of The HIGH COURT OF KARNATAKA AT BANGALORE)

UNITED INDIA INSURANCE CO-LTD.

Petitioner(s)

VERSUS

POMPAPATHAPPA &amp; ORS.

Respondent(s)

(With office report )

Date: 18/10/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL  
HON'BLE DR. JUSTICE AR. LAKSHMANANFor Petitioner(s) Mr. R.G.James, Sr. Adv.  
Mr. M.K. Michael, Adv.For Respondent(s) Ms. Kiran Suri, Adv.  
Mr. H.Button, Adv.UPON hearing counsel the Court made the following  
O R D E R

The petitioner is directed to comply with the office report within one week. In default, the SLPs stand dismissed without further reference to the Court.

[SUMAN WADHWA]  
COURT MASTER[MADHU SAXENA]  
COURT MASTER